

ORISSA ORDINANCE No. 4 OF 1958

**THE ORISSA TENANT'S RELIEF (AMENDMENT)
ORDINANCE, 1958**

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**AN
ORDINANCE**

**TO AMEND THE ORISSA TENANT'S RELIEF
Act, 1955**

WHEREAS the Legislature of the State of Orissa is not in Session ;

AND WHEREAS the Governor of Orissa is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Orissa Tenant's Relief Act, 1955 in the manner Orissa Act 5 of 1955. hereinafter appearing ;

AND WHEREAS instructions from the President have been received to promulgate such an Ordinance ;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Orissa is pleased to make and promulgate the following Ordinance in the Ninth Year of the Republic of India.

Short title
and
commence-
ment.

1. (1) This Ordinance may be called the Orissa Tenant's Relief (Amendment) Ordinance, 1958.

(2) It shall come into force at once.

Amendment
of section 1,
Orissa Act 5
of 1955.

2. In sub-section (4) of section 1 of the Orissa Orissa Act 5 of 1955. Tenant's Relief Act, 1955 for the words, letters and figures "30th day of June 1958" the words, letters and figures "31st day of December 1958" shall be substituted.

The 29th June 1958

Y. N. SUKTHANKAR

Governor of Orissa